Central Administrative Tribunal Lucknow Bench Lucknow

O.A. No. 287/2008

This, the 5th day of September 2008.

Hon'ble Dr. A. K. Mishra, Member (A)

Wahajuddin aged about 58 years, Son of Late Sri Md. Umar, Resident of Village and Pos Officer-Sujauli, District-Pratapgarh.

Applicant.

By Advocate Sri R. B. Singh.

Versus

- Union of India through Chief Post Master General, U.P., Lucknow.
- 2. Senior Superintendent of Post Offices, District -Pratapgarh.

Respondents.

By Advocate Sri Rajendra Singh.

Order (Oral)

By Hon'ble Dr. A. K. Mishra, Member (A)

The counsel for the applicant submits that he is due to superannuate on 30.6.2010 and as per the normal guidelines, he should be allowed to continue at the post where he was working unless there were extraordinary administrative reasons.

- 2. Respondents have not filed any counter affidavit inspite of conditional order. It is also mentioned that the applicant has been relieved on 13.8.2008 immediately after filing of this O.A.
- 3. In view of the above circumstances, the applicant is directed to file his representation before the competent authority to reconsider the order of transfer and to allow him to continue at the same post which is still lying vacant at the same place until the date of his superannuation. On such representation, the competent authority should consider it within a period of one month in accordance with guidelines. Till then no coercive action will be taken against him.
- 4. With these observations, the Original Application is disposed of with no costs.

Member (A)